

**In The Court of Smt. Priyanka Saikia, Munsiff No. 2,
Sonitpur, Tezpur**

Case No: Title Suit No. 92/2020

Smti. Sarmisthya Mukherjee

-vs-

Biswajit Shome and others

21.09.2022

Plaintiff is personally present.

Defendant is represented.

Seen a petition vide petition No. 2129/2022 under Order XXIII Rule 1 filed by the plaintiff for withdrawal of the suit on the ground that the plaintiff is no longer willing to proceed with or prosecute the suit and intends to withdraw the suit as the matter is now settled outside the court between him and defendants and defendants will pay Rs. 5,00,000/- to the plaintiff and defendant No.3 has already paid an amount of Rs. 50,000/- which the plaintiff has already received, the remaining amount will be paid by the defendants as soon as the case is withdrawn.

Heard the plaintiff personally and learned counsel for the plaintiff.

Perused the case record.

Considering the facts stated in the petition, the prayer made thereon is allowed without a liberty to file a fresh suit against the present defendants on the same ground as of this instant suit.

Accordingly, the suit stands disposed of on withdrawal by the plaintiff.

